

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO.1189
TO BE ANSWERED ON 02.05.2016

REHABILITATION OF DISPLACED TRIBES

1189. SHRI R. PARTHIPAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has any data about the tribal population being displaced due to undertaking of various development projects in the country;
- (b) if so, the details thereof, State/UT-wise including Tamil Nadu; and
- (c) the steps taken by the Government for their proper rehabilitation?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI JUAL ORAM)

(a) and (b) : Department of Land Resources (DOLR), Ministry of Rural Development is the nodal Ministry dealing with land acquisition matters. Land and its management fall under the exclusive legislative and administrative jurisdiction of states as provided under the Constitution of India (Seventh Schedule – List ii (State List) – Entry No.(18). Therefore, State wise details are not maintained centrally. DOLR has, however, informed that they are in the process of collecting data regarding land acquisition and displacement covering ST families also.

(c) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (LARR Act, 2013 in short) has special provisions under Sections 41 and 42 for providing reservation and other benefits to the Scheduled Castes and scheduled tribes for their proper rehabilitation. In addition to this, procedure and manner of rehabilitation and resettlement have been detailed under Sections 43 to 47 of the Act. In addition, setting up of National Monitoring Committee for Rehabilitation and Resettlement has been provided for under Section 48 of the LARR Act, 2013. Specific provisions have also been made under Sections 49 and 50 of the said Act for reporting requirements and establishment of State Monitoring Committee for Rehabilitation and Resettlement. Detailed provisions have also been made under the Act for R&R Authority.
